

*Friday,
5th March, 1886*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXV

Jan.-Dec., 1886

ABSTRACT OF THE PROCEEDINGS
OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1886

VOLUME XXV.



Published by the Authority of the Governor General.

CALCUTTA :
PRINTED BY THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA.
1887.

Abstract of the Proceedings of the Council of the Governor General of India assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House on Friday, the 5th March, 1886.

P R E S E N T :

The Hon'ble C. P. Ilbert, C.S.I., C.I.E., *presiding*.
 The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.
 The Hon'ble T. C. Hope, C.S.I., C.I.E.
 The Hon'ble Sir A. Colvin, K.C.M.G., C.I.E.
 Major-General the Hon'ble T. E. Hughes, B.A., C.I.E.
 The Hon'ble Peári Mohan Mukerji.
 The Hon'ble H. St. A. Goodrich.
 The Hon'ble J. W. Quinton.
 The Hon'ble R. Steel.
 The Hon'ble W. W. Hunter, C.S.I., C.I.E., LL. D.
 The Hon'ble Rao Saheb Vishvanath Narayan Mandlik, C.S.I.

INDIAN SECURITIES BILL.

The Hon'ble SIB A. COLVIN, by leave, postponed the presentation of the Report of the Select Committee on the Bill to amend the law relating to Government Securities.

CRIMINAL PROCEDURE CODE, &c., AMENDMENT BILL.

The Hon'ble MR. ILBERT presented the Report of the Select Committee on the Bill to amend the Code of Criminal Procedure, 1882, the Bombay District Police Act, 1867, the Indian Penal Code and the Prisoners' Act, 1871.

INDIAN TRAMWAYS BILL.

The Hon'ble MR. ILBERT also presented the Report of the Select Committee on the Bill to facilitate the construction and to regulate the working of Tramways.

PETROLEUM BILL.

The Hon'ble MR. ILBERT also presented the Report of the Select Committee on the Bill to amend the Petroleum Act, 1881.

[*Sir Stewart Bayley ; Mr. Goodrich.*] [5TH MARCH, 1886.]

DEO ESTATE BILL.

The Hon'ble SIR STEUART BAYLEY moved that the Bill to apply the Chutia Nagpur Encumbered Estates Act, 1876, to the Deo Estate in the Gaya District be taken into consideration. He said :—" I have nothing to add to what I said last week on the subject, but with reference to the Motion which stands in the Hon'ble Mr. Evans' name, and which I understand is going to be moved on his behalf by the Hon'ble Mr. Goodrich, I may say that the sub-section was introduced because it is the settled procedure by which arrears of rent are recoverable in estates under the Court of Wards. But that provision is not in the Chutia Nagpur Act, and as I have no strong opinion on the subject, I shall not oppose the amendment which stands in the name of the Hon'ble Mr. Evans."

The Motion was put and agreed to.

The Hon'ble MR. GOODRICH, on behalf of the Hon'ble Mr. Evans, moved that sub-section (7) of section 2, regarding the recovery of arrears of rent under the Public Demands Recovery Act, 1880, be omitted. He said :—" The power sought to be taken has not been found necessary for the management of the neighbouring estates under the Chutia Nagpur Act and other estates adjoining. No reason is set forth in the Statement of Objects and Reasons why any difference should be made in the status of the raiyats in these and the neighbouring estates, and in the absence of any statement of reasons for this provision I beg to move that the amendment of which the Hon'ble Mr. Evans gave notice be accepted."

The Motion was put and agreed to.

The Hon'ble SIR STEUART BAYLEY then moved that the Bill, as amended, be passed.

The Motion was put and agreed to.

The Council adjourned to Friday, the 12th March, 1886.

FORT WILLIAM;
The 8th March, 1886.

} S. HARVEY JAMES,
Offg. Secy. to the Govt of India,
Legislative Department.